

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

14(ND)12

SECTION OF THE COMPANIES ACT: 397-398

In the matter of:

M/s. Vyas Aqua Products Pvt. Ltd.

Order delivered on 19.09.2018

Coram:

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

For Petitioner (s) : Ms. Suveni Bhagat, Advocate

For Respondent (s) : Mr. Aman Gupta, Advocate

ORDER

An application CA-414/2018 has been filed by the petitioner praying for disposal of the petition in terms of the settlement agreement dated 12.07.2018. Since this application is not a joint application, it was considered expedient that notice be issued to the respondent also. Pursuant to the same Mr. Kamal Kumar Ladsaria, one of the respondents is present in court. He confirms the terms of the settlement. His signatures appear at point X. He also confirms


(Ginni)

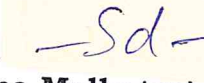
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that the respondent Mr. Kishore Kumar Dattani has also signed the said agreement in his presence and the same are at point Y.

It is undertaken by the parties they shall be bound by the terms of the agreement. The settlement agreement is Ex. C1. It is also submitted that failure to adhere to ^{any} ~~in~~ terms of the settlement shall entitle either party to move for execution.

CA No. 414/2018 is disposed off in terms of the above.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)

Kamal Ladsaria